IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-336/ND/2017

In the matter of:

Ryanus Consulting (P) Limited

....PETITIONER

SECTION:

Under Section 252 (3)

Order delivered on 29.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/Op. Creditor

Respondent/Corporate Debtor:

Ms. Aparna Mudian, Asstt. Registrar

of Companies.

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel For Income Tax Deptt and Mr. Omkar

Singh for IT Department.

ORDER

Learned authorized representative for the petitioner is present. The Respondent is represented by Ld. Assistant Registrar of Companies. In relation to the Income tax Department, Ld. Standing Counsel appears before this Tribunal. Both these statutory authorities seek time to file their observations. Further, it is seen from the records of this Tribunal that this matter is pending since long.

In view of the same, a week's time is finally granted to file their replies/observations, if any, failing which, this Tribunal will proceed with the matter on merits in the absence of the observations of Income tax Department.

List on 13.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 29.1.2018